

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318
IA-425/2022, CA-339/2022
IN
CP-131(ND)/2022

IN THE MATTER OF:

M/s. Praphulla Misra Petitioner/Applicant
Vs.
NET Carrots Com Pvt. Ltd. Respondent

Order under Section 241(1) & 242(4) & 244(1)

Order delivered on 22.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Manoj Kumar Garg, Mr. Sachin Kaushik, Mr.
Himanshu Chaturvedi, Advs.
For the Respondent : Mr. Sumes Dewan, Mr. Abhishek Arora, Advs. For R-1 &
2, Mr. Dipika Prasad, Adv. For R-3 & 4

ORDER

IA-425/2022, CA-339/2022

The parties are directed to comply with the order dated 26.02.2024 and file written submissions within two weeks.

List the matter for compliance **on 10.06.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay